COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA No. 495 OF 2017 IN</u> APPEAL NO. 195 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Reliance Infrastructure Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hasan Raza

Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Kunal Kaul

ORDER

(MENTIONED IN THE COURT)

The matter is not on board. Learned counsel request that the matter may be taken up on 11.09.2017 instead of 30.08.2017.

Therefore, with the consent of the parties, list the matter on <u>11.09.2017</u> instead of 30.08.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt